

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Dated : This the 06th day of JUNE 2003.

Civil Contempt Application no. 80 of 2003
in
original Application no. 907 of 2002.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman
Hon'ble Mr. D.R. Tewari, Administrative Member.

Raj Narain, S/o late Sri C. Prasad,
R/o Tandon Colony, Bathua,
Mirzapur.

... Applicant

By Adv : Sri A.P. Singh

Versus

1. Col. Kamlesh Chandra, Post Master General,
Allahabad Region, Allahabad.
2. Sri K.K. Gagneja, Senior Supdt.,
Railway Mail Service, 'A' Division,
Allahabad.

... Respondents

By Adv :

ORDER

Hon'ble Mr. Justice R.R.K. Trivedi, VC.

By this application, filed under section 17 of the A.T. Act, 1987, the applicant has prayed to punish the respondents for wilful disobedience of the order of this Tribunal dated 11.12.2002 passed in OA no. 907 of 2002. The direction of the Tribunal ^{was} as under:-

"In the above view of the matter, the OA. succeeds and allowed. The respondents are directed to reinstate the applicant within a month from the date of receipt of this order. The applicant shall also be entitled for the seniority and notional fixation of pay with increments between the date of his dismissal and reinstatement. He will not however be entitled for any backwages for the period he was away from duty. No cost."

...2/-

2.

2. It is not disputed that the applicant has been reinstated on the post within time allowed by the Tribunal. For remaining part of the order, the respondents have passed a detailed order dated 1.5.2003 rejecting the claim of the applicant on the ground that he is not entitled for the relief as ~~he is~~ his ~~acquitted~~ from the criminal charge was not on merit, and for subsistence allowance also, ~~the~~ order has been passed. In the circumstances, ~~of~~ the order of this Tribunal has been complied with and no case of contempt is made out. If the applicant is aggrieved by the order he may challenge the same on original side.

3. Subject to aforesaid this contempt application is rejected with no order as to costs.

Dinesh
Member (A)

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Vice-Chairman

/pc/